

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 108
TO BE ANSWERED ON 30.11.2015**

MSMEs UNDER LABOUR LAWS

108. SHRI ELUMALAI V.:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the micro, small and medium enterprises (MSMEs) employing up to 40 workers will now be brought under the ambit of new labour laws;**
- (b) if so, the details of the new labour law Government proposes to introduce;**
- (c) whether the employees working in MSMEs would also be protected; and**
- (d) if so, the details in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): Ministry of Labour & Employment is in the process of drafting a Small Factory Bill covering small manufacturing units employing less than 40 workers. The Bill amalgamates, simplifies and rationalizes the provisions of six Labour Laws at one place for these small factories. The Bill will ease the operation of small factories and thus catalyze the generation of employment through small factories while ensuring, inter alia, social security, safety and health of the workers.
